

[English]

Declaration of Road as NH

5588. SHRI MADHABA SARDAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government are planning to declare the road connecting Raurkela to Panikoili (in the district Jaipur) via Keonjhar as National Highway; and

(b) if so, the details thereof ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) No, Sir.

(b) Does not arise.

[Translation]

Maintenance of National Highways in Rajasthan

5589. PROF. RASA SINGH RAWAT : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Rajasthan Government has sent some proposals to the Union Government for declaration of some roads as National Highways and for maintenance of existing highways etc.;

(b) if so, the details thereof;

(c) the steps being taken by the Government in this regard; and

(d) the amount sent on the maintenance of roads during the last three years ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Yes, Sir.

(b) and (c) During the 8th Plan, Govt. of Rajasthan had forwarded 5 proposal aggregating to a length of 1709 km. for declaration as now National Highways, but none of the proposals could be considered due to resource crunch. Funds for maintenance of national highways are allocated to State Governments every year based on norms and having regard to the factors such as traffic, climatic conditions, terrain, soil, etc. and overall availability of funds.

(d) the following amounts were allocated for maintenance & Repair of National Highways during the last three years to the State of Rajasthan.

Year	Amount (Rs. in lakhs)
1994-95	1810.83
1995-96	1860.72
1996-97	2669.08

[English]

Promotion in I.R.C.C.

5590. SHRI ANCHAL DAS : Will the Minister of SURFACE TRANSPORT be pleased to refer to reply given to Unstarred Question Nos. 5651, 5662 & 6677 on 2.5.94 and 9.5.94 on grievances in Indian Road Construction Corporation and state :

(a) whether information has since been collected;

(b) if so, the details thereof, if not, the reasons therefor;

(c) the action taken against IRCC officers who have sold Agricultural Land but not submitted documents, taken loan for D.D.A. SFS flats without mortgage/submitted documents and drawn lease rent and their wives, H.R.A. in same station;

(d) the details of instruction of M/O Law, Justice and Company Affairs to IRCC on letter dated May 1, 1996; and

(e) if so, the action taken thereon ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (e) The information is being collected and shall be laid on the Table of the House.

Health Care Schemes

5591. DR. PRABIN CHANDRA SARMA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of the centrally sponsored Health Care Schemes being operated through N.G.Os in the country, particularly in Assam; and

(b) the amount allocated/released/utilised for these schemes during 1995-96 and 1996-97 ?

THE MINISTER OF TAXILES (SHRI R.L. JALAPPA) : (a) and (b) The information is being collected and will be laid on the table of the Lok Sabha.

[Translation]

Permanent Lease

5592. SHRI HANSRAJ AHIR : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the cases of providing permanent lease to the forest encroachers are lying pending with the State Governments for many years;

(b) if so, the State-wise details thereof;